

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.224- IA/455(AHM) 2024  
In  
CP(IB) 320 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of India Limited  
V/s  
Kanerla Granito Limited

.....Applicant

.....Respondent

**Order delivered on 19/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant / Liquidator : Mr. Karan Sanghani, Advocate  
For the Respondent :

**ORDER**

**IA/455(AHM) 2024**

Learned Counsel for the applicant / liquidation has filed a synopsis in the matter vide inward diary No. 3376 on 18.04.2024. The same is taken on record.

This is an application filed by the applicant / liquidator for closure of Liquidation Process under Regulation 45(3) (a) of IBBI (Liquidation Process) Regulations, 2016 seeking the following prayers:

- a) *This Hon'ble Tribunal may be pleased to order closure of liquidation process of Kanerla Granito Limited under Regulation 45(3)(a) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016;*
- b) *Any other order(s) as this Hon'ble Tribunal may deem fit in the interest of justice.*

We have heard the Counsel for the applicant / liquidator and perused the records as well as synopsis. The prayers mentioned in the application is allowed and order closure of liquidation process of Kanerla Granito Limited.

In view of the above, **IA/455(AHM) 2024** is allowed and disposed off.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**